

Resentment Re: 50 per cent Payment for LIG/MIG Flats

4755. SHRI KUMARI ANANTHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether DDA is at present demanding 50 per cent of the total value of the LIG flats as the first instalment from the LIG/MIG groups;

(b) whether Government are aware that there is a great resentment re: 50 per cent payment from those groups; and

(c) the steps taken to lessen the burden of the low category people?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) 33 per cent to 50 per cent of the cost is being demanded at present.

(b) Excepting for a few cases where extension in the period of payment on initial deposit is sought, the allottees, by and large, pay the initial deposit in time. However, the Government is not aware of any great resentment in this regard.

(c) During the last one year, the preferences were in the following order:-

(i) payment of the total cost in a lump-sum.

(ii) payment of 75 per cent of the cost on allotment and the balance in 60 monthly equated instalments.

(iii) payment of 50 per cent of the cost on allotment and the balance in 84 equated monthly instalments.

(iv) payment of 33 per cent of the cost on allotment and the balance in 120 equated monthly instalments.

it has now been decided by the D. D. A. that:—

(a) 50 per cent of houses in each complex be disposed of on payment of full price and the remaining on hire-purchase basis.

(b) Those who purchase on hire-purchase basis will pay 50 per cent of the cost on allotment. The balance will be payable in 7 years by the MIG group and 10 years by the LIG group, in monthly instalments with the usual interest.

Cancellation of Membership by Co-operative House Building Society Shahdara

4756. SHRI D. AMAT: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have received some complaints that some of the House Building Co-operative Societies allotted land in the Shahdara area have cancelled the membership of their original members who were members since 1959 and included some influential persons in 1970 when the development of land was completed with the money deposited by original members;

(b) if so, whether Government will make inquiry into the entry of new members and remove the fake members and restore the right of original members; and

(c) if not, how Government will help the original members who have been deprived of their rights?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Some cases of alleged cancellation of membership have come to notice. No report as to whether some influential persons were included in their place is available.